

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR. JUSTICE ANIL K.NARENDRAN
&
THE HONOURABLE MR. JUSTICE HARISANKAR V. MENON
Monday, the 20th day of May 2024 / 30th Vaisakha, 1946

CONTEMPT CASE(CRL.) NO. 2 OF 2024(S)

PETITIONER:

JANARDHANA SHENOY K, AGED 33 YEARS,
S/O KRISHNA SHENOY, RESIDING AT 8/1176,
T D EAST GATE, KOCHI - 682 002.

BY ADVOCATE SRI. SURIN GEORGE IPE

RESPONDENT:

KUMBAKUDI SUDHAKARAN, AGED 73 YEARS,
S/O RAMUNNI, LAL VIHAR, KIZHUNNA P.O.,
KANNUR DISTRICT - 670 007

BY SRI.S.SREEKUMAR (SENIOR ADVOCATE) ALONG WITH ADVOCATES M/S. P.
MARTIN JOSE, V.S. CHANDRASEKHARAN, VIJU THOMAS, THOMAS P. KURUVILLA,
AJAY BEN JOSE, MANJUNATH MENON, SACHIN JACOB AMBAT, HARIKRISHNAN S. &
R. GITESH.

This Contempt of case (criminal) having come up for orders on
20.05.2024, the court on the same day passed the following:

P.T.O.

ANIL K. NARENDRAN & HARISANKAR V. MENON, JJ.

Contempt Case (Crl)No.2 of 2024

Dated this the 20th day of May, 2024

ORDER

Anil K. Narendran, J.

The respondent appeared in person.

2. The learned Senior Counsel for the respondent seeks time to file an affidavit of the respondent.

3. Four weeks' time granted.

4. The learned Senior Counsel would submit that an application seeking exemption from personal appearance of the respondent shall be filed in the meantime.

5. List on 24.06.2024.

It would be open to the respondent to bring up the aforesaid interlocutory application before the next posting date.

Sd/-

ANIL K. NARENDRAN, JUDGE

Sd/-

HARISANKAR V. MENON, JUDGE

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